श्री उपसभापतिः डा. मलयसामी।

Situation arising out of power cut in Tamil Nadu

- DR. K. MALAYASMY (Tamil Nadu): Sir, I am on a different issue.
- MR. DEPUTY CHAIRMAN: I know that.
- DR. K. MALAISAMY: Sir, the others can relax.
- MR. DEPUTY CHAIRMAN: Okay.
- DR. K. MALAISAMY: Thank you, Mr. Deputy Chairman, Sir, for having given me permission to raise an important issue which is, again, relating to Tami Nadu. This is with reference to the unprecedented power cut imposed by the Government of Tamil Nadu. ... (Interruptions)...
- SHRIMATI VASANTHI STANLEY (Tamil Nadu): Sir, this is a State matter. ...(Interruptions)...
 This is a State subject. ...(Interruptions)...
- MR. DEPUTY CHAIRMAN: It is difficult to understand when Members of two Parties speak together! ...(Interruptions)... You go on telling that. I will not be able to hear if you go on speaking together like this. ...(Interruptions)...
 - DR. K. MALAISAMY: Sir, whatever be the time taken by them. ... (Interruptions)...
- SHRI S.S. AHLUWALIA (Jharkhand): If your Party Members speak, the AIADMK Members get up and interrupt and if. ...(Interruptions)...
- MR. DEPUTY CHAIRMAN: It looks like that. ...(Interruptions)... Their disturbance I cannot stop. ...(Interruptions)... You disturb and they disturb. Please go on. ...(Interruptions)...
- DR. K. MALAISAMY: Sir, I would like to get a clarification from the Chair. I am entitled to have three minutes. Whatever be the time taken by them. ...(Interruptions)...
- MR. DEPUTY CHAIRMAN: You are entitled, but will not be responsible for your own party Members getting up and speaking together, and all that.
- DR. K. MALAISAMY: No, no; I Seek a clarification. ... (Interruptions)... I am Seeking a clarification, Sir.
- MR. DEPUTY CHAIRMAN: Mr. Malaisamy, whatever you say will go on record. You go ahead. ...(Interruptions)... You don't take cognisance of whatever disturbance they are doing.
 - DR. K. MALAISAMY: Unless I am permitted the due time, I cannot afford to speak.
- MR. DEPUTY CHAIRMAN: The Chair is permitting you. And, then, as I said, you go ahead; that will be recorded. What they say will not be recorded.
 - DR. K. MALAISAMY: Sir, kindly See that those Members do not interrupt me again.
 - MR. DEPUTY CHAIRMAN: You please, go ahead.
- DR. K. MALAISAMY: Sir, I am coming to the problem. Sir, the unprecedented power-cut I used the word "unprecedented power-cut" consciously. ... (Interruptions)...

SHRIMATI VASANTHI STANLEY: *

MR. DEPUTY CHAIRMAN: Let him say something. ... (Interruptions)...

SHRIMATI VASANTHI STANLEY: *

MR. DEPUTY CHAIRMAN: The Chairman has admitted the Zero Hour issue. I am bound to allow it; I am allowing it. Please don't disturb him. ... (Interruptions)...

DR. K. MALAISAMY: I would like to know whether there is a power-cut in Tamil Nadu. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Malaisamy, whatever you say will go on record. Don't take cognisance of their protest. Please go ahead. ...(Interruptions)... You, please, sit down. ...(Interruptions)... Please sit down. ...(Interruptions)... Instead of supporting your party Member, you just stand up and speak like this. ...(Interruptions)...

DR. K. MALAISAMY: Sir, due to power cut, there has been irrepairable loss and incalculable damage to every segment of the society. Sir, if you happen, to live in Tamil Nadu, you will come to know how much people have been affected. Sir, in the morning, to illustrate one small example, I cannot have my shave for want of light due to power-cut. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: You go ahead. You don't stop speaking. ... (Interruptions)...

DR. K. MALAISAMY: Now, Sir, my appeal is(Interruptions)... My appeal is(Interruptions)... whether the Government of India....(Interruptions)...

SHRI S.S. AHLUWALIA: Don't disturb. ...(Interruptions)... They should be stopped, Sir. ...(Interruptions)...

AN HON. MEMBER: This is not fair. This is not fair, Sir. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: I can't help it. ...(Interruptions)... I cannot help it. The rule does not permit. Come on. ...(Interruptions)...

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): I have a point of order, Sir. ... (Interruptions)... I am on a point of order.

MR. DEPUTY CHAIRMAN: During Zero Hour, there is no point of order. ... (Interruptions)...

DR. K. MALAISAMY: Sir, if they shout like this, we are also capable of shouting. ... (Interruptions)...

SHRIMATI JAYANTHI NATARAJAN: Sir, I just want to say something for your consideration. ... (Interruptions)... Sir, I have a point of order.

DR. K. MALAISAMY: Why don't they listen to me? ... (Interruptions)...

SHRIMATI JAYANTHI NATARAJAN: According to the rules, the issue which he is raising is a State subject; it should be raised in the State Assembly; it cannot be raised in the House. How is it permitted for the hon. Member to raise this issue?

^{*} Not recorded

MR. DEPUTY CHAIRMAN: I only request that once the Chairman, after taking all the points into consideration, has admitted it, that point can be discussed later. Now it is admitted, let us proceed.

DR. K. MALAISAMY: Sir, I will take a minute.

MR. DEPUTY CHAIRMAN: Take one minute only because of the disturbance. ... (Interruptions)... Please keep quiet.

DR. K. MALAISAMY: Sir, without explaining the situation, without going into the details of the incalculable damage and the sufferings undergone by the humanity in Tamil Nadu, I am trying to know whether the Government of India can afford to interfere in a State in such a way; whether they can do something concrete to get over the problem. This is number one. Number two; I want to know whether the State Government will be taking initiative in such a way that the problem is solved within a timeframe. ...(Interruptions)... Sir, instead of passing the buck on somebody, do they have got any long-term and short-term plan at all? If they can do something serious, let them do. They should come out with a white paper on all these aspects. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Shri Moinul Hassan.

DR. K. MALAISAMY: Whether they have got any plan of action to do something within a time frame.

MR. DEPUTY CHAIRMAN: That matter is over. ...(Interruptions)... That matter is over now. There is another important issue. Shri Moinul Hassan, please speak.

Derecognition of degree of primary teacher training by NCTE in West Bengal

SHRI MOINUL HASSAN (West Bengal): Sir, since some incidents had taken place, the education system of West Bengal suffered a lot. I would like to raise that issue. The matter is this.

The West Bengal Government conducts a Teachers' Training Programme of primary teachers under the Primary Education Rules regularly since long. Sir, one PIL (Public Interest Litigation) is there against this, and the Division Bench of hon. Calcutta High Court declared the Training Centre of nearly about 125 institutions in the State 'unaffiliated' and certificate given by them 'void'.

Then the problem comes. The future of 75,000 trained candidates is in jeopardy. Forty thousand candidates are already engaged as primary teachers; 20,000 candidates are waiting for selection as primary teachers; 15,000 candidates are yet to receive their certificates. This is the situation. There is a vulnerable situation in the State. The NCTE, which was established in 1995, has stated that the certificates given to these students or teachers are not correct at all. It is now in a mess. The primary education rules were framed long ago. The Chief Minister of West Bengal had written letters to the Prime Minister and the Minister of Human Resource Development. The Minister of External Affairs has also been asked to intervene in the matter. The West Bengal Education Minister has already met the Minister of Human Resource Development of India twice.